

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

113. CA/41/2024 IN CP/268(MB)2021

IN THE MATTER OF

Yasmin Mohomedali Karmali

Vs

Ahmed A Fazelbhoy Private Limited

Sec. 59 Sec. 242(4) Sec 241 (2) Section 246 of the Companies Act, 2013

Order Delivered on 17.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. ANU JAGMOHAN SINGH
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

Adv. Nausher Kohli (PH)

For the Respondent Nos. 1, 2 & 4 in C.P.:

Adv. Zalak Mody (PH)

For the Respondent No. 3 in C.P.:

Counsel Abhishek Anand (PH)

For the Applicant:

Counsel Abhishek Anand (PH)

ORDER

CA/41/2024

Adjourned to **01.05.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)
Shubham

Sd/-

REETA KOHLI
Member (Judicial)

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COURT-V, MUMBAI BENCH

233. IA/38/2021 CA/415/2021 CA/144/2022 CA/195/2022 CA/314/2022
CA/275/2022 CA/278/2022 CA/60/2023 CA/61/2023 CA/63/2023 CA/481/2023
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For the Respondent Nos. 1, 2 & 4 in C.P.:	Adv. Zalak Mody (PH)
For the Respondent No. 3 in C.P.:	Counsel Abhishek Anand (PH)

ORDER

Adv. Zalak Mody prays for short adjournment stating that the arguing counsel on behalf of the respondent is not available. In view of the request made, adjourned to **01.05.2024**. Both the parties are directed to be present in person on the next date of hearing.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)